

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE BINOD KUMAR DWIVEDI

ON THE 1<sup>st</sup> OF AUGUST, 2024

CRIMINAL REVISION No. 3801 of 2024

*RAHUL PATEL*

*Versus*

*HEMLATA MALVIYA*

.....  
Appearance:

Applicant by Shri Balkrishna Royal - Advocate on behalf of Shri  
Nilesh J. Dave - Advocate.  
.....

ORDER

Heard learned counsel for the applicant on admission.

The applicant has filed this criminal revision under Section 19 (4) of the Family Courts Act, 1984 being aggrieved by order dated 15.05.2024 passed by learned Principal Judge, Family Court, Neemuch, District Neemuch (MP) in Miscellaneous Judicial Case (Criminal) bearing number MJCR No.85/2022, whereby an amount of Rs.9,000/- (rupees nine thousand) per month as maintenance has been awarded to the respondent.

2. Learned counsel for the applicant on inquiry, submits that the applicant and respondent were married on 19.11.2011 as per Hindu customs and traditions. He further submits that the applicant is earning near about Rs.80,000/- (rupees eighty thousand) per month and the respondent is not having any job at present.

3. A mere ground that the respondent is educated, cannot be a ground not

to award any maintenance amount to her. From the very perusal of the impugned order, there is nothing apparent to point out any illegality, irregularity or impropriety in the order, which is required for invoking the revisional jurisdiction of this Court.

4. Hence, this petition is dismissed *in limine*, and accordingly, disposed off.

(BINOD KUMAR DWIVEDI)  
JUDGE

rcp

